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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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ITA 739/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel.

versus

AQUA GUARD MARKETING PVT. LTD
Through

..... Respondent

WITH

8.

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ITA 740/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2),

..... Appellant

Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel.

versus

AQUA GUARD MARKETING PVT. LTD
Through

..... Respondent

WITH

31.

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ITA 742/2015

PR. COMMISSIONER OF INCOME



TAX (CENTRAL-2), Appellant
Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel.

versus

AQUA GUARD MARKETING PVT. LTD Respondent
Through

AND

32.

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ITA 743/2015

PR. COMMISSIONER OF INCOME
TAX (CENTRAL-2), Appellant
Through: Ms Suruchi Aggarwal, Senior Standing
Counsel with Ms Lakshmi Gurung, Junior
Standing Counsel.

versus

AQUA GUARD MARKETING PVT. LTD Respondent
Through

CORAM:

HON'BLE DR. JUSTICE S.MURALIDHAR
HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **28.09.2015**

CM No20667/2015 in ITA 739/2015

CM No.20668/2015 in ITA 740/2015

CM No.21125/2015 in ITA 742/2015

CM No.21126/2015 in ITA 743/2015

1. Allowed, subject to all just exceptions.



2. The applications stand disposed of.

ITA Nos.739/2015, 740/2015, 742/2015 & 743/2015

3. In view of the decision dated 28th July, 2015 in ITA No.509/2014 (*PR. Commissioner of Income Tax v. Aakash Arogya Mandir Pvt. Ltd.*), these appeals are dismissed.

S.MURALIDHAR, J

VIBHU BAKHRU, J

SEPTEMBER 28, 2015
MK